

[*Translation*]

**Vohra Committee**

4991. SHRI CHINTA MOHAN :  
PROF. PREM SINGH CHANDUMAJRA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the report of Vohra Committee was laid on the table of the House;

(b) if so, whether some portion of the said report are yet to be made public;

(c) if so, the reasons for publishing the report partially;

(d) the time by which the whole report is likely to be published; and

(e) the effective steps taken by the Government?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) The Complete Vohra Committee Report was laid on the Table of the House on 1.8.1995.

(b) to (e) Do not arise.

[*English*]

**Scarcity of Drinking Water in J&K**

4992. SHRI CHAMAN LAL GUPTA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Kandi area of J&K is facing severe scarcity of drinking water; and

(b) if so, the details of plans to provide sufficient drinking water to the Kandi area of J&K, especially Kathua, Jammu, Doda and Udhampur districts in view of the National Agenda announced by the Hon'ble Prime Minister?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Water supply is a State subject. The Central Government supplements the efforts of the state by providing central assistance under the Accelerated Rural Water Supply Programme. An amount of Rs. 1232.03 lakhs has been released to the Government

of Jammu & Kashmir during 1998-99. The States have been delegated powers to plan and implement their own water supply projects.

Districtwise and areawise data in respect of habitations covered is not maintained at the Central level. As per the information furnished by the State Government of Jammu & Kashmir as on 1.4.98 out of 15726 habitations of the State 8266 are fully covered, 4397 are partially covered and 3063 are not covered with safe drinking water facilities. As per the Action Plan prepared by the State Government of J&K all the un-covered rural habitations of the State are to be fully covered with drinking water facilities during the 9th Plan period, subject to availability of funds.

[*Translation*]

**Tribal Finance Board**

4993, SHRI SADASHIVRAO DADOBA MANDLIK : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government have constituted/proposed to constitute a 'Tribal Finance Board' for the economic development in the Tribal areas;

(b) if so, the details thereof;

(c) the concrete steps taken or proposed to be taken by the Government in this regard;

(d) whether the Government proposed to allocate special financial Assistance for educational and economic development of tribal people; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) No, Sir.

(b) and (c) Does not arise.

(d) The Government is already providing financial assistance to States/U.Ts. under Central and Centrally Sponsored Schemes for educational and economic development of Tribe people.

(e) These schemes are: Special Central Assistance for Tribal Sub-Plan, Grants under First proviso to Article 275(1) of the Constitution, Girls and Boys Hostel for

Scheduled Tribes, Ashram Schools in Tribal Sub-Plan areas, Vocational Training in Tribal Areas, Educational Complexes in Low Literacy pockets, Book Banks for SCs & STs, coaching and Allied schemes, Upgradation of merit of SC/ST Students, National Overseas Scholarships and passage grants for Higher Studies abroad, Grant-in-aid to Voluntary Organisations working for the Welfare of Scheduled Tribes, Grant-in aid to State Tribal Development Cooperative Corporation for Minor Forest Produce operations. Besides, National Scheduled Castes/Scheduled Tribes Finance and Development Corporation (NSFDC) has also been set up to accelerate economic growth and development of the members of SCs & STs.

[English]

#### **Underweight Gas Cylinders**

4994. SHRI DAROGA PRASAD SAROJ :  
SHRI JAGAT VIR SINGH DRONA :  
SHRI SURENDRA PRASAD YADAV  
(JAHANABAD):

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are aware that loose sealed underweight gas cylinders are being supplied by Indian Oil Corporation and other companies in the country;

(b) if so, the details, State-wise; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) Oil companies carry out elaborate quality control checks on each cylinder filled at the bottling plants. After passing all the quality control checks at the LPG bottling plants, each and every cylinder is sealed before it is loaded and despatched to the LPG distributors. Oil companies use only aluminium and PVC seals to ensure that the LPG cylinders are not tampered with before it is delivered to the consumers.

Oil Companies conduct elaborate regular/surprise checks and inspections of functioning of their LPG distributors and also investigate complaints on their receipt. Suitable action is taken against the distributors who are found to be indulging in various malpractices as per the Marketing Discipline Guidelines.

However, Oil Companies have received a few complaints from LPG consumers regarding supply of underweight cylinders.

(b) and (c) The state-wise details of action taken against LPG distributors of the Oil Companies during the year 1997-98 regarding malpractices/irregularities related to underweight cylinders, are given in Statement enclosed.

#### **Statement**

State	Name of the Distributor	Location	Action Taken
1	2	3	4
Delhi	M/s. Mohnil Enterprises	Delhi	Fine Rs. 2000/-
	M/s. K.S.B. Enterprises	Delhi	Fine Rs. 2000/-
	M/s ESS-ESS Ent.	Delhi	Fine Rs. 2000/-
	M/s. Pelicon Gas Agency	Delhi	Fine Rs. 2000/-
Haryana	M/s. Lal Enterprises	Faridabad	Fine Rs. 2000/-